

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 605/MP/2020

- Subject : Petition under Sections 79 of the Electricity Act, 2003 and the statutory framework governing the procurement of power through competitive bidding and Article 11 read with Article 13.5 and Article 3.4.5 of the Power Purchase Agreement dated 22.11.2018 executed between the Solar Energy Corporation of India Limited and Arina Solar Power Limited seeking direction to restrain SECI from invoking the bank guarantees and for returning the bank guarantees.
- Date of Hearing : 20.5.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Arina Solar Private Limited (ASPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.
- Parties Present : Ms. Mannat Waraich, Advocate for the Petitioner
Shri Mohd Munis Siddique, Advocate for the Petitioner
Shri M.G.Ramachandran, Senior Advocate, SECI
Ms. Tanya, Advocate, SECI
Shri Manas Ranjan Mishra, SECI

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, learned proxy counsel for the Petitioner requested for an adjournment on the ground of non-availability of arguing counsel due to personal difficulty. Request was not opposed by the learned senior counsel for SECI. Accordingly, the matter was adjourned.
3. The interim protection granted by Record of Proceedings for the hearing dated 20.8.2020 will continue till the next date of hearing.
4. The Petition may be listed for hearing in the month of June, 2022 for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**